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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI, THE 30TH JUNE, 1980.

NOTIFICATION
INCOME TAX

No.3502(F.No.398/15/80-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri U.D.Upadhyay being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri U.D. Upadhyay takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

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(P.N. VERMA)

ASSISTANT DIRECTOR OF INSPECTION (RS&P).

* SHARMA *